

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

IN THE MATTER OF:

Mr. Nawal Kishore Prasad

Vs.

M/s. Hospitech Management Consultants Pvt Ltd.

Item No.-302

(IB)-1639(ND)/2019

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 13.09.2019

CORAM:

MS. INA MALHOTRA,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Mani Bhushan Sinha

For the Respondent

: Adv. Sagar Bansal

ORDER

It is submitted that the rejoinder to application by Counsel for Corporate Debtor has been filed by petitioner. None present on behalf of the petitioner. In the interest of justice, re-notify for arguments on 10.10.2019.

Sd/-

(SUMITA PURKAYASTHA)
MEMBER (T)

Sd/-

(INA MALHOTRA)
MEMBER (J)